

Dated, the 27th September, 2021

ORDER

Subject: Enabling the provision of digitization of enforcement activities through FoSCoS – reg.

With the launch of Food Safety Compliance System (FoSCoS), FoSCoRIS mobile app has been seamlessly integrated. As a result, there is high increase in number of inspections being conducted through FoSCoRIS. It is pertinent to mention that FSSAI is considering the inspections conducted through FoSCoRIS/FoSCoS only.

2. As discussed in 33rd meeting of CAC held on 15th September, 2021, it has been decided to capture 100% details of following enforcement activities online in FoSCoS to achieve transparency, maintaining compliance history of FBOs, monitoring and centralised management of data:

- a. Sample Details,
- b. Improvement notices,
- c. Adjudication,
- d. Online Penalties (in case of Annual Returns) after issuance of penalty orders.

3. In the view of above, Commissioner of Food Safety of all States/UTs and Regional Directors, FSSAI are requested to direct their Licensing Authorities to comply with para 2 above mandatorily wef 1st Oct 2021.

4. This issues with the approval of the competent authority.

Yours sincerely,


(Inoshi Sharma)

Executive Director (CS)
Email: ed-office@fssai.gov.in

To,

1. Commissioner of Food Safety of All States/ UTs
2. Directors of all Regional Offices, FSSAI
3. CITO- to upload on FSSAI's website

Copy for information to -

1. PPS to Chairperson, FSSAI- For information
2. PS to CEO, FSSAI - For information
3. Head (RCD)